

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:5260
ANSWERED ON:23.04.2001
WAGE TO UNSKILLED WOMEN LABOUR
ASHOK NAMDEORAO MOHOL

Will the Minister of LABOUR be pleased to state:

- (a) whether the Government are aware that some State Governments are not paying equal wage to unskilled women labourers than men labourers;
- (b) if so, the details of such States; and
- (c) the steps taken by the Government to remove this discrepancy?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

(a) to (c): The Equal Remuneration Act, 1976 provides for payment of equal remuneration to women for the same work or work of similar nature. The Central Government is the appropriate Government in relation to any employment carried on by or under the authority of the Central Government or railway administration, or in relation to a banking company, a mine, oilfield or major port or any corporation established by or under a Central Government Act. In respect of all other employments, the State Governments are the appropriate governments. Under the Equal Remuneration Act, 1976 and the Minimum Wages Act, 1948, Officers of the appropriate Government notified as Inspectors make inspections and prosecute those found violating provisions of the Act. The Central Government monitors implementation of the Acts.